

ITEM NO.10

Virtual Court 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 1803/2020

(Arising out of impugned final judgment and order dated 05-02-2020  
in SBCRLMTBA No. 1521/2020 passed by the High Court Of Judicature  
For Rajasthan At Jaipur)

SANDEEP GOYAL

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36347/2020-EXEMPTION FROM FILING  
O.T. )

Date : 17-04-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Arvind S. Avhad, AOR

For Respondent(s) Mr. K.M. Natrajan, ASG

UPON hearing the counsel the Court made the following  
O R D E R

The allegation against the petitioner is that he has created  
about 555 fake firms and has committed fraud to the tune of  
Rs.74,00,00,000/- (Rupees seventy four crore only).

Mr. K.M. Natraj, learned additional solicitor general, submits  
that the investigation is still pending and more number of fake  
firms created by the petitioner are being detected.

It is not in dispute that the maximum punishment to be imposed  
on the petitioner, if convicted, is five years. It is also not in  
dispute that the petitioner has already undergone one year and

eight months imprisonment. It is brought to our notice that some of the accused are released on bail.

Be that as it may, having regard to the totality of facts and circumstances, we deem it appropriate to pass the following order:

The State shall make endeavour to complete the investigation within three months from today.

In case the investigation is not completed within three months from this day, the petitioner shall be released on bail by the Trial Court by imposing appropriate terms and conditions.

If the investigation is completed, the report shall be filed before the concerned court. In case, the investigation is completed and the report is filed within three months from today, it is open for the petitioner to move the trial court for bail, if he so chooses. If such an application is filed, the same shall be considered on its own merits by the trial Court.

The special leave petition is disposed of accordingly.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(RAJINDER KAUR)  
ASSISTANT REGISTRAR